

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5692 of 2020

Pappu Karmali..... Petitioner
Versus
State of Jharkhand..... Opp. Party

.....

Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

.....

2/09.09.2020 Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Defects stand ignored.

Call for the case diary from the court concerned and put up after receipt of the same.

The court below will also transmit duly certified photocopy of the statement of the victim, recorded under Section 164 Cr. P.C.

(Ananda Sen, J)

Mukund/-